# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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# Contempt Petition No. 60/20/2019 & M.A. NO. 202 /2019 & 203/2019 in ORIGINAL APPLICATION NO. 060/652/2017

Chandigarh, this the 1st day of April, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MRS. P. GOPINATH, MEMBER (A)

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- 1. Premo, aged 52 years wife of Late Sh. Som Pal, resident of House No. 2236, Dadu Majra Colony, Chandigarh.
- 2. Anita aged 24 years daughter of Late Sh. Som Pal, resident of House No. 2236, Dadu Majra colony, Chandigarh.
- 3. Sangita aged 22 years daughter of late Sh. Som Pal, resident of House No. 2236, Dadu Majra Colony, Chandigarh.
  - 4. Rahul Kumar aged years son of Late Sh. Som Pal, resident of House No. 2236, Dadu Majra Colony, Chandigarh

 $\dots$ Petitioners

(By Advocate: Ms. Vikas Chaudhary)

## VERSUS

Faisal Imam, Principal Officer, Accountant General (A&E) Punjab, Sector 17-E Chandigarh, near Fire Brigade Office, Chandigarh-160017

....RESPONDENT

(By Advocate: Shri Barjesh Mittal)

### ORDER (oral)

#### SANJEEV KAUSHIK, MEMBER (J)

Mr. Barjesh Mittal, learned counsel appearing on behalf of respondent has filed compliance affidavit today in Court annexing therewith documents marked as Annexure R-I to R-4 purported to be passed honouring the directions of this Tribunal as contained

in its order dated 12.10.2018 passed in O.A. NO. 60/652/2017. The same is taken on record. He submits that since the order of this Tribunal has been complied with, therefore, this C.P. may be closed as being satisfied.

- 2. Counsel representing the petitioners did not object to the prayer made by the learned counsel for respondents.
- 3. In view of above, the C.P. is closed being satisfied. Notice issued is discharged.



